

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO- 1822**  
TO BE ANSWERED ON- 11/12/2024

**DISPLACED MURIA TRIBES**

1822 SHRI MOHAMMED NADIMUL HAQUE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of displaced Muria Tribe resettled in Andhra Pradesh from Chhattisgarh;
- (b) whether Government has received a proposal for inclusion of the tribe in the Scheduled Tribes list of Chhattisgarh, if so, the details thereof;
- (c) whether Government is aware of the comparative deprivation faced by the tribes due to exclusion from Scheduled Tribes list; and
- (d) measures taken to extend welfare and education benefits and rehabilitation measures to these Tribes?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI DURGADAS UIKEY)

**(a):** As informed by Government of Andhra Pradesh, Tribal Welfare Department, there are no displaced Muria tribes resettled in Andhra Pradesh from Chhattisgarh.

**(b) & (c):** Muria Community is already notified in the Scheduled Tribes list at entry no.16 under the main tribe “Gond” as per inputs from C&LM Division of MoTA.

**(d):** Muria tribes are entitled to all benefits of STs extended by govt of Chhattisgarh and Central Govt to STs .Hence they enjoy the benefits of schemes like EMRS(Eklavya Model Residential Schools), Dharti Aaba Janjatiya Gram Utkarsh Abhiyaan , PM Janjatiya Vikas Mission etc. in the state.

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